

PUBLIC ANNOUNCEMENT UNDER REGULATION 6 READ WITH REGULATIONS 13(3), 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

**FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
SWARNSARITA JEWELS INDIA LIMITED**

Open Offer for acquisition of up to 47,94,987 equity shares having face value of ₹10 each (“**Equity Shares**”) fully paid-up, representing 22.97% of the Voting Share Capital of Swarnsarita Jewels India Limited (“**Swarnsarita**”/“**Target Company**”) from the public shareholders (*as defined below*) of the Target Company (“**Open Offer**”) by Mr. Mahendra Madanlal Chordia (“**Acquirer 1**”), Mrs. Asha M. Chordia (“**Acquirer 2**”) and Mr. Sunny Mahendra Chordia (“**Acquirer 3**”) (“**Acquirer 1**”, “**Acquirer 2**” and “**Acquirer 3**” hereinafter collectively referred to as “**Acquirers**”).

This Public Announcement (“**PA**”) is being issued by Mark Corporate Advisors Private Limited (“**Manager to the Offer**”) for and on behalf of the Acquirers to the public shareholders (*as defined below*) of the Target Company pursuant to and in compliance with, amongst others, Regulation 6 read with Regulations 13(3), 14 and 15(1) and other applicable provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“**SEBI (SAST) Regulations, 2011**”).

For the purpose of this PA, the following terms shall have the meanings assigned to them below:

- (i) “**Public Shareholders**” shall mean all the shareholders of the Target Company, who are eligible to tender their fully paid-up equity shares, excluding (a) the Promoter/Promoter Group of the Target Company; and (b) any person deemed to be acting in concert (“**Deemed PAC(s)**”) with the parties set out in (a) herein, pursuant to and in compliance with the SEBI (SAST) Regulations, 2011.
- (ii) “**Equity Share Capital**”/“**Voting Share Capital**” shall mean fully paid-up equity share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the Tendering Period of the Open Offer;
- (iii) “**Working Day**” means any working day of the Securities and Exchange Board of India (“**SEBI**”).

1. Offer Details:

- 1.1. Offer Size:** The Acquirers hereby make this Open Offer to the public shareholders of the Target Company to acquire up to 47,94,987 equity shares of face value of ₹10 each, fully paid-up representing 22.97% of the Voting Share Capital of the Target Company subject to the terms and conditions mentioned in this Public Announcement (“**PA**”), Detailed Public Statement (“**DPS**”) that will be published and the Letter of Offer (“**LoF**”) which will be sent to the public shareholders of the Target Company, in accordance with SEBI (SAST) Regulations, 2011.
- 1.2. Offer Price/Consideration:** The equity shares are frequently traded on BSE Limited, Mumbai (“**BSE**”) within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011. The Open Offer is being made at a price of ₹32.15 per equity share (“**Offer Price**”), which has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011. Assuming full acceptance of the Open Offer, the total consideration payable by the Acquirers under the Open Offer will be ₹15,41,58,832.05 (“**Maximum Consideration**”).
- 1.3. Mode of Payment:** The Offer Price will be paid in Cash, in accordance with Regulation 9(1)(a) of SEBI (SAST) Regulations, 2011.
- 1.4. Type of Offer (Triggered offer, voluntary offer/competing offer, etc.):** Voluntary Offer. This Open Offer is a voluntary offer made by the Acquirers in compliance with Regulation 6 of SEBI (SAST) Regulations, 2011.



2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (“UNDERLYING TRANSACTION”):

No Transaction. This PA has been issued pursuant to Voluntary Open Offer in accordance with Regulation 6 of the SEBI (SAST) Regulations, 2011.

3. DETAILS OF THE ACQUIRERS:

Details	Acquirer 1	Acquirer 2	Acquirer 3	Total
Name of the Acquirers	Mr. Mahendra Madanlal Chordia	Mrs. Asha M. Chordia	Mr. Sunny Mahendra Chordia	3
PAN	AACPC3408L	ADLPC2460J	APPPC6577A	-
Address	901, Silver Solitaire CHS, Tilak Road, Opp. Axis Bank, Ghatkopar (East), Mumbai-400 077, Maharashtra, India			-
Name(s) of Persons in control/ Promoters of Acquirer(s)/ PAC(s) where Acquirer(s)/ PAC(s) are Companies	N.A.	N.A.	N.A.	-
Name of the Group, if any, to which the Acquirer(s)/PAC(s) belongs to	N.A.	N.A.	N.A.	-
Pre-Transaction Shareholding				
→ Number	8,01,243	2,30,700	4,23,483	14,55,426
→ % of Voting Share Capital	3.84%	1.10%	2.03%	6.97%
Proposed Shareholding after the acquisition of Shares which triggered the Open Offer				
→ Number	8,01,243	2,30,700	4,23,483	14,55,426
→ % of Voting Share Capital	3.84%	1.10%	2.03%	6.97%
Any other interest in the TC	Promoter and Managing Director of the Target Company	Promoter of the Target Company	Promoter and Whole-time Director of the Target Company	-

N.A. : Not Applicable

4. DETAILS OF SELLING SHAREHOLDERS:

No Selling Shareholders. This PA has been issued pursuant to Voluntary Open Offer in accordance with Regulation 6 of the SEBI (SAST) Regulations, 2011.

5. DETAILS OF THE TARGET COMPANY:

- 5.1. **Name of the Target Company** : Swarnsarita Jewels India Limited
- 5.2. **CIN** : L36911MH1992PLC068283
- 5.3. **ISIN** : INE967A01012
- 5.4. **Registered Office Address** : 10, 1st Floor, Plot-40/42, Ruby Chambers, Dhanji Street, Zaveri Bazar, Mumbadevi, Mandvi, Mumbai-400003, Maharashtra, India
- 5.5. **Corporate Office Address** : 104 Floor First Floor, 17/19, Swarn House, Dhanji Street, Zaveri Bazar, Mumbadevi, Mumbai-400003, Maharashtra, India
- 5.6. **Stock Exchange(s) where listed** : The equity shares of the Target Company are listed on BSE Limited, Mumbai (“BSE”) (Scrip Code: 526365 and Symbol: SWARNSAR)

6. OTHER DETAILS:

- 6.1. The DPS in accordance with Regulations 13(3), 14 and 15(2) of the SEBI (SAST) Regulations will be published on or before Friday, January 30, 2026 (i.e., not later than five (5) working days from this PA).
- 6.2. This Open Offer is not conditional upon any minimum level of acceptance pursuant to the terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011.
- 6.3. This PA is not being issued pursuant to a Competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.



- 6.4. This Open Offer is not an Indirect Acquisition.
- 6.5. The Acquirers accept full responsibility for the information contained in this Public Announcement and undertake that it is aware of and will comply with the obligations under the SEBI (SAST) Regulations, 2011.
- 6.6. The Acquirers confirm that they have adequate financial resources to meet the obligations under the Open Offer and that firm financial arrangements have been made for fulfilling the payment obligations for acquisition of the offered shares, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.
- 6.7. All the information pertaining to the Target Company has been obtained from publicly available sources and confirmations from the Target Company, and the accuracy thereof has not been independently verified by the Manager to the Open Offer.
- 6.8. In this Public Announcement, all references to “₹” or “Rs.” are references to Indian Rupees.
- 6.9. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totalling is due to rounding off.

Issued by the Manager to the Offer:



MARK CORPORATE ADVISORS PRIVATE LIMITED

CIN: U67190MH2008PTC181996

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Off Western Express Highway, Vile Parle (East),
Mumbai-400 057.

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Investor Grievance Email ID: investorgrievance@markcorporateadvisors.com

Website: www.markcorporateadvisors.com

SEBI Registration No.: INM000012128

For and on behalf of the Acquirers:

Sd/-

Mahendra Madanlal Chordia
("Acquirer 1")

Sd/-

Asha M. Chordia
("Acquirer 2")

Sd/-

Sunny Mahendra Chordia
("Acquirer 3")

Place : Mumbai

Date : January 22, 2026

